

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE ELEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 29408 OF 2026

Between:

Sri Gowtham Academy of General and Technical Education, Registered society bearing Reg. No. 1260/1998, having its Registered office at Plot nos. 10 and 11, H.No.1-10-72/4/1/a, Street No.2. Chikoti Gardens, Begumpet, Hyderabad, 500016
Rep by its Secretary Correspondent, Sri K.R.K. Reddy, S/o: Late K. Subba Reddy.

...PETITIONER

AND

1. National Human Rights Commission, Manav Adhikar Bhavan, Block-C, GPO Complex, INA, New Delhi - 110023
2. The Director, School Education, Govt. of Telangana Hyderabad
3. The Regional Joint Director, School Education, Govt. of Telangana Hyderabad
4. The District Educational Officer, Medchal- Malkajgiri District
5. Netaji Nagar Residents Welfare Association, Rep. by Mr. M.R. Indrapal (President) Netaji Nagar, Kapra ECIL Post, Hyderabad-500062

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order to issue an appropriate writ, direction or order more particularly a Writ of Prohibition calling for the record in Case No. 312/36/2/2025 from the file of the National Human Rights Commission at New Delhi there by declaring that the

First Respondent had no jurisdiction to entertain the complaint in Case No. 312/36/2/2025 and to dismiss the complaint in Case No. 312/36/2/2025 on the file of the National Human Rights Commission at New Delhi as not maintainable and consequentially quash the order dated 11.08.2026 passed by the National Human Rights Commission in Case No. 312/36/2/2025 as the same is passed without jurisdiction.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an order to stay all further proceedings in Case No. 312/36/2/2025 on the file of the National Human Rights Commission at New Delhi.

Counsel for the Petitioner: M/S. DIVYA RAI SOHNI

Counsel for the Respondent Nos.2 to 4: GP FOR EDUCATION

Counsel for the Respondent Nos.1 and 5: ----

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.29408 of 2026
(CNR.No.HBHC010603272026)

Dated:11.09.2026

Between:

Sri Gowtham Academy of General and Technical Education.
Rep.. by its Secretary Correspondent, Sri K.R.K. Reddy,
Begumpet, Hyderabad

... Petitioner

And

National Human Rights Commission.
New Delhi and 4 others.

...Respondents

ORDER:

Ms. Divya Rai Sohni, learned counsel for the petitioner.

Mr. T. Venkat Raju Goud, learned Government Pleader for
School Education, appears for respondent Nos.2 to 4.

2. The petitioner sought a writ of Prohibition calling for records of Case No.312/36/2/2025 from the file of the National Human Rights Commission (for short, 'NHRC'), New Delhi by declaring that the NHRC has no jurisdiction to entertain the said complaint, as the same is not maintainable. The petitioner approached for quashing of the order, dated 11.08.2026 passed by the NHRC as being without jurisdiction.

3. According to the petitioner, impugned directions were passed without any notice to it, though a complaint of such nature is not amenable to the jurisdiction of the NHRC under the Protection of Human Rights Act, 1993 and the NHRC (Procedure) Amendment Regulations, 1997. Petitioner apprehended closure of the school and accommodation of the students in other recognized schools in the vicinity by the respondent department pursuant to the proceedings dated 11.08.2026 of the NHRC. Therefore, it has approached this Court.

4. On the previous date, taking note of the apprehension expressed by the petitioner, learned Government Pleader for School Education was directed to seek instructions in the matter. Today, on instructions, it is submitted that pursuant to a spot inspection by a 3-Member Committee, certain lapses were found in the school:

- (i) No NOC has been granted by the Greater Hyderabad Municipal Corporation to run the school in that locality.
- (ii) The school is functioning without having provisional recognition for classes pre-primary to VII English Medium.
- (iii) In the first floor of the school building, a wellness center is running for which the entrance and exit are common with the school.

5. Pursuant thereto, a show cause notice was issued to the school for withdrawal of permission/recognition as per Rule 11 of G.O.Ms.No.1, dated 01.01.1994. Thereafter, on 22.05.2026, the Secretary and

Correspondent of the petitioner School has submitted reply to the effect that in view of the welfare and uninterrupted education of the students, the authority is requested to permit the school to continue the present premises for the academic year 2026-27. They also undertake to comply with all requirements and after obtaining necessary departmental permissions, will shift the school to the approved premises before the commencement of the next academic year, if so required by the department. As per the instructions of the learned Government Pleader, no decision has been taken on the reply submitted by the petitioner to the show cause notice.

6. The aforesaid facts were not pleaded in the writ petition nor is there any reference to the show cause notice and reply submitted by the petitioner school.

7. Learned counsel for the petitioner submits that in this background, after the last date, the petitioner has been advised to approach the NHRC by taking all such grounds of law, including that of jurisdiction and facts to contest the matter.

8. Having regard to the facts and circumstances noted hereinabove, the stand of the respondent department and that the petitioner has volunteered to appear before the NHRC, it is open for the petitioner to

raise all such grounds of law, including that of jurisdiction and facts before the NHRC in accordance with law.

9. The writ petition is therefore disposed of. No order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- P. PRAMOD NAIK
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. National Human Rights Commission, Manav Adhikar Bhavan, Block-C, GPO Complex, INA, New Delhi - 110023
2. The Director, School Education, Govt. of Telangana Hyderabad
3. The Regional Joint Director, School Education, Govt. of Telangana Hyderabad
4. The District Educational Officer, Medchal- Malkajgiri District
5. The Mr. M.R. Indrapal (President) Netaji Nagar, Netaji Nagar Residents Welfare Association, Kapra ECIL Post, Hyderabad-500062
6. One CC to M/s. Divya Rai Sohni, Advocate [OPUC]
7. Two CC's to GP for Education, High Court for the State of Telangana, at Hyderabad.
8. Two CD Copies

TJ



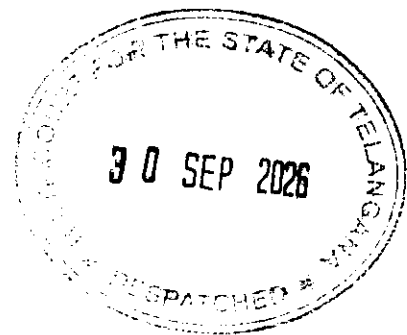
GJP

HIGH COURT

DATED: 11/09/2026

ORDER

WP.No.29408 of 2026



**DISPOSING THE WRIT PETITION
WITHOUT COSTS**

① NT
28/9/26.